

V. Memorandum of Understanding between the Government of India (Ministry of Power) and the National Hydroelectric Power Corporation Limited (NHPC), for the year 2004-2005.

[Placed in Library. See No. L.T. 20/04]

**Report and Accounts (2002-2003) of the Animal Welfare Board,
Chennai and related Papers**

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI A. RAJA):
Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:

- (a) Annual report and Accounts of the Animal Welfare Board of India, Chennai, for the year 2002-2003, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 24/04].

**I. Report and Accounts (2002-2003) of the Kendriya Bhandar,
New Delhi and related papers**

**II. Report and Accounts (2002-2003) of the Civil Services
Officers Institute New Delhi and related Papers**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI):
Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:

- I. (a) Annual Report and Accounts of the Kendriya Bhandar, New Delhi, for the year 2002-2003, together with the Auditor's Report on the Accounts.
- (b) Review by Government on working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 57/04]

[10 June, 2004]

RAJYA SABHA

- II. (a) Annual Report and Accounts of the Civil Services Officers Institute, New Delhi, for the year 2002-2003, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 58/04].

- I. Notifications of the Ministry of Communications and Information Technology
- II. MOU (2004-05) between Government of India and MTNL Ltd.
- III. MOU (2004-05) between Government of India and Telecommunications Consultants India Ltd.
- IV. MOU (2004-05) between Government of India and BSNL.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEELAHMAD): Sir. I lay on the Table:

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Communications and Information Technology (Department of Telecommunications), under section 37 of the Telecom Regulatory Authority of India Act, 1997:

- (1) F.No. 409-5/2003 (FN) dated the 7th January, 2004, publishing the Telecommunications Interconnection Usage Charges (Third Amendment) Regulations, 2003 along with delay statement.

[Placed in Library. See No. L.T. 35/04]

- (2) F.No. 402-30/2001 Fn (Pt.) dated the 22nd January, 2004 publishing the Regulation on Quality of Service for VOIP based International Long Distance Service (First Amendment), 2004.

[Placed in Library. See No. L.T. 33/04]

- (3) F.No. 1-6/2002A& Ldated the 23rd January, 2004, publishing the Telecom Regulatory Authority of India (Officers and Staff Appointment) (1st Amendment) Regulations, 2004.

[Placed in Library. See No. L.T. 32/04]